

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.561/2004
M.A. No.488/2004

New Delhi, this the 12th day of March, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. Din Dayal
S/o Late Tharu Ram,
R/o 6-F, Pocket-L,
Sheikh Sarai, Phase-II,
New Delhi-110017.

2. Ram Swaroop Sindhwani
S/o Late Fakir Chand Sindhwani
R/o C-11, Freedom Fighter's Enclave,
IGNOU Road, Neb Sarai,
New Delhi-110068.

.....Applicants
(By Advocate : Shri A.K. Trivedi)

Versus

1. Govt. of NCT of Delhi.
Through It's Chief Secretary,
Delhi Secretariat, Delhi.

2. The Director of Education,
Directorate of Education,
Govt. of NCT of Delhi.,
Old Secretariat, Delhi.

3. The Deputy Director of Education,
South Delhi Area,
Defence Colony, New Delhi.

.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

MA 488/2004

MA 488/2004 is allowed subject to just exceptions. Filing of a joint application is permitted.

OA 561/2004

Applicant No.1 was appointed as Assistant Teacher in the Municipal Corporation of Delhi and applicant No.2 was also appointed as Assistant Teacher in the same Corporation but on different dates. The

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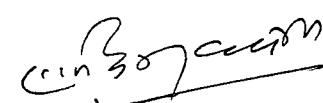
(2)

services of both the applicants were transferred to Delhi Administration on 3.6.1970. It is asserted that respondents issued order of upgradation of the post of Drawing Teacher in the scale of Rs.440-750 and order was issued on 16.3.1992 alongwith list of Drawing Teachers granted stepping up of pay from 5.7.1971. Both of the applicants have since superannuated. They are claiming that they should be granted the benefit of stepping up of pay, which has been granted to others which denied to the applicants. The applicants have submitted their representations, last representation is of 13.2.2004, a copy of which is annexed as Annexure A/8.

2. At this stage when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show-cause to the respondents while disposing of the Original Application.

3. It is directed that respondent no.2 would consider the aforesaid representation and pass an appropriate order preferably within a period of four months from the date of receipt of a certified copy of the present order.

4. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER



(V.S. AGGARWAL)
CHAIRMAN

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